

LIBRARY

CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No.O.A.350/01515/2015

8

Date of order : 13.10.2015

Present : Hon'ble Justice G. Rajasuria, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

NIRJALA DEVI
VS.
UNION OF INDIA & ORS.

For the applicant : Ms. T. Das, counsel

For the respondents : Mr. A.K. Banerjee, counsel

O R D E R

Per Justice G. Rajasuria, J.M.

This O.A. has been filed under Section 19 of Administrative Tribunals Act, 1985 seeking the following reliefs:-

- "i) An order directing the respondents to consider the representation dated 17.12.14 of the applicant for Ex-gratia lump sum compensation forthwith without any delay tactics.
- ii) An order directing the respondents to deal with and dispose the matter in favour of the applicant in terms of Railway Board's Circular.
- iii) To direct the respondent authority to produce all records of the case at the time of adjudication for consonable justice.
- iv) And to pass such further other order or orders as your Lordships may seem fit and proper."

2. The Id. counsel for the applicant would submit that the representation of the applicant dated 17.12.2014(Annexure A-2) was not responded to yet.

Whereupon Id. counsel for the respondent authorities would submit that a suitable direction might be given to the respondents concerned for giving a reply to the representation within a time frame.

3. Hence, the following direction is given:-



The respondent authorities shall consider the representation of the applicant dated 17.12.2014(Annexure A-2) and pass a speaking order in accordance with the law within a period of three months from the date of receipt of a copy of this order and communicate the same to the applicant immediately thereafter.

We have not gone into merits of the case
4. The O.A. is disposed of. No cost.

(JAYA DAS GUPTA)
Administrative Member

s.b

(G. RAJASURIA)
Judicial Member

